

(b) A country-wise statement of foreign capital investments permitted during the years 1948—51 is placed on the Table of the House [See Appendix IV, annexure No. 22.]

(c) The percentage of Indian capital was 40.

**Pandit Munishwar Datt Upadhyay:** What was the criterion for the sanction of investment of foreign capital in Indian industries?

**Shri T. T. Krishnamachari:** I would refer the hon. Member to the Industrial Policy Statement of the Government issued in April 1948 and the statement made by the hon. the Prime Minister in 1949 in regard to foreign capital.

**Pandit Munishwar Datt Upadhyay:** Was there any offer of foreign investment which was refused in recent years and, if so, may I know in respect of what industry and for what reasons?

**Shri T. T. Krishnamachari:** If the hon. Member would give any specific instance where an offer was made and the same was refused, I can answer the question. But a question of this nature I am afraid I cannot answer.

**Pandit Munishwar Datt Upadhyay:** Was there any refusal to any country? That is my question.

**Shri T. T. Krishnamachari:** Sir, as I said, the answer is the same. If there is any specific country from which an offer was made and if my hon. friend has the information, I shall certainly attempt to answer that question.

**Shri K. K. Basu:** May I know which of the foreign countries are investing their capital in Indian industries?

**Shri T. T. Krishnamachari:** I would like the hon. Member to refer to the statement placed on the Table of the House in reply to part (b) of the question. It gives all the information he wants.

**Shri Joachim Alva:** Has Government made earnest enquiries when foreign capitalists seek an outlet in India that their Governments give the same facilities to our nationals in those countries, especially, Switzerland?

**Shri T. T. Krishnamachari:** Presumably so.

**Pandit Munishwar Datt Upadhyay:** What are the conditions attached to the investment of foreign capital in India?

**Shri T. T. Krishnamachari:** As I said, I should like my hon. friend to refer

to the statement made by the hon. the Prime Minister in 1949 in regard to investment of foreign capital. That still holds the field.

BEJOY KRISHNA ASHRAM, DACCA

\*757. **Shri A. C. Guha:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Bejoy Krishna Ashram (Satish Sarkar Road, Dacca) has been occupied by trespassers;

(b) if so, whether Government have moved the Government of Pakistan to restore it to the Shebait;

(c) whether Government have information about the present condition of the Ashram particularly as to the preservation of its religious sanctity; and

(d) whether the usual religious rites are being performed there to the deity?

**The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra):**

(a) Yes.

(b) Representations were made by the Deputy High Commissioner for India, Dacca, and the Minister for Minority Affairs. As a result the District Magistrate, Dacca, wrote to the Shebait on 21st June 1951 that possession of certain parts of the Ashram would be restored and that trespassers would be ejected from other parts. Correspondence about this is still going on.

(c) and (d). Government's information is that the buildings are in a bad state of repairs and that no religious worship is being performed in the temple. The major portion of the Ashram is still occupied by trespassers. This is regarded as an act of desecration.

**Shri A. C. Guha:** Are we to understand that the assurance given by the District Magistrate has not yet been implemented?

**Shri Satish Chandra:** The District Magistrate first issued an order that the entire Ashram should be vacated. The order was not implemented. The matter was taken up again by the Shebait, and the District Magistrate modified the order by saying that the portions which are used for public worship shall only be vacated. The Shebait was not prepared to take back the Ashram on those terms. He thought that it would not be possible for him to use it till the entire Ashram including the compound and the attached buildings is restored. The matter has been taken up at diplomatic and governmental levels. No decision has however been taken by the Pakistan Government, and the

efforts of the Government of India have been futile so far.

**Shri A. C. Guha:** Has my hon. friend any information about some of the places of worship in Dacca and Chittagong on which a question was asked in a previous session? Can he say what has happened to those places.

**Shri Satish Chandra:** I would require notice. I can give information only about Shri Bejoy Krishna Ashram.

**Dr. Ram Subhag Singh:** May I know whether the representations in respect of the Bejoy Krishna Ashram were made to the Government of Pakistan before or after the Chief Ministers' Conference, and whether this matter was also brought up before that Conference?

**Shri Satish Chandra:** This matter has been pending since February 1950 when the disturbances took place in Bengal. It was informally discussed at the Chief Secretaries' Conference on the 25th and 26th April last, but no decision was arrived at. The discussion has not been recorded in the proceedings of that Conference.

#### UNATTACHED WOMEN'S TRAINING CENTRE

\*758. **Shri A. C. Guha:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that an unattached Women's Co-operative Training Centre was started at Habra (W. Bengal); and

(b) if so,

(i) the number of trainees taken;

(ii) period of training and nature thereof;

(iii) whether any allowance was to be given and if so, upto what period that allowance has been given; and

(iv) what has happened to the trainees after the training?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) (i) 100.

(ii) 6 months for training in

(1) Fruit Preservation;

(2) Spinning and weaving;

(3) Tailoring; and

(4) Button making.

(iii) Yes, for the entire period of training.

(iv) The information is being obtained and will be laid on the Table in due course.

**Shrimati Sushama Sen:** May I know if Government have any scheme of providing these women that have been trained with any means of livelihood?

**Shri A. P. Jain:** Yes, these women are given a sum of Rs. 250 for buying small machinery, etc. Sometimes they are given sewing machines to carry on their trade.

**Shri A. C. Guha:** If after getting proper information the Government find that these women have not been paid all the allowances, will the Government make prompt payments to them?

**Shri A. P. Jain:** Certainly, I will draw the attention of the West Bengal Government who I hope will take adequate steps in this direction.

#### METALLURGICAL COAL

\*759. **Shri A. C. Guha:** Will the Minister of Production be pleased to state:

(a) the average raising of metallurgical coal per month since January, 1950 to March, 1952;

(b) whether since the formation of the Coal Board, there has been any appreciable decrease in the consumption of metallurgical coal; and

(c) the average monthly export of metallurgical coal during the same period (January, 1950 to March, 1952)?

**The Minister of Production (Shri K. C. Reddy):** (a) The figures are under compilation by the Coal Board and will be placed on the Table of the House in due course.

(b) Yes; the current loco coal supplies effective from 1st January, 1952 provide for replacement of about 110,000 tons of metallurgical coal per month by non-metallurgical coal.

(c) The average monthly exports of coking coal are:—

1950—8,069 tons

1951—36,939 tons

1952—42,088 tons

(average of first 3 months).

**Shri A. C. Guha:** May I know whether the Government is charging higher prices for metallurgical coal than for ordinary coal?

**Shri K. C. Reddy:** I want notice to answer that question.